NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 19/73(4)/Chd/2017

Pradeep Garg

... Petitioner.

M/s Hind Motors Ltd. & Ors. ... Respondents.

Versus

Present: Mr. Alok Kumar Jain, Advocate for petitioner. Mr. Yash Pal Gupta, Advocate for respondent-company.

It is submitted by Learned counsel for the petitioner that there

are certain formal defects in the petition. The learned counsel seeks

and is permitted to withdraw the instant petition with liberty to file fresh

petition on the same cause of action.

Sd (-

(Justice R P Nagrath) Member (Judicial)

Id-

(Deepá Krishan) Member(Technical)

April 06, 2017